

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 13th March, 2020.

SO 98 :-Whereas, on 27.02.2019 Police Station, Sopore received an information from reliable sources that two persons identified as Imtiyaz Ahmad Mir S/O Muhammad Ramzan Mir R/O Mirpora Brath Kalan and Irshad Ahmad Dar (Driver) S/o Muhammad Akbar Dar R/o Takiya Khan Mundji were moving suspiciously in vehicle Maruti-800 bearing registration No. JK05D/6452. They were apprehended at Hadushiva crossing and one AK series Magazine with 20 live cartridges were recovered from their possession; and

2. Whereas, a case bearing FIR No. 10/2019 U/S 18,20,23 ULA (P) Act 1967, was registered in P/S Bomai and investigation was taken up; and

3. Whereas, during the course of investigation, site plan was prepared, and arms/ ammunition recovered from the possession of the accused persons were seized along with Vehicle bearing Registration No. JK05D/6452 ; and

4. Whereas, statement of witnesses acquainted with the facts and circumstances of the case were recorded u/s 161 & 164-A Cr.PC; and

5. Whereas, during further investigation it was been found that accused Imtiyaz Ahmad Mir S/o Muhammad Ramzan Mir R/o Mirpora Brath Kalan and Irshad Ahmad Dar S/o Muhammad Akbar Dar R/O Takiya Khan Mundji had been working as OGWs for Hizbul Muhajideen and were involved in conspiracy for commission of subversive activities; and

6. Whereas, on the basis of statements of witnesses, seizure memos and other evidence the investigating officer has established a prima facie case against accused; Imtiyaz Ahmad Mir S/O Muhammad Ramzan Mir R/O Mirpora Brath Kalan and Irshad Ahmad Dar S/o Muhammad Akbar Dar R/O Takiya Khan Mundji u/s 18,20&23 of Unlawful Activities (P) Act, 1967, and investigation of the case has been concluded as proved against them; and

7. Whereas, the Authority appointed by the Government of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all the other relevant

documents relating to the case and has come to a conclusion that prima facie case is made out for prosecution against the above said accused persons; and

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for prosecution under the relevant provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused persons namely Imtiyaz Ahmad Mir S/O Muhammad Ramzan Mir R/O Mirpora Brath Kalan and Irshad Ahmad Dar S/o Muhammad Akbar Dar R/O Takiya Khan Mundji for the commission of offence punishable u/s 18,20&23 of Unlawful Activities (P) Act, in case FIR No. 10/2019 of Police Station Bomai .

By order of the Government of Jammu and Kashmir.

Sd/-

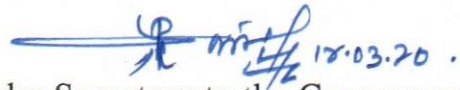
Principal Secretary to the Government
Home Department

Dated: 13.03.2020.

No. Home/Pros/208/2019

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, GOI.
2. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-/126/S/2019/71484-86 dated 07.12.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Under Secretary to the Government
Home Department